CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH

ALLAHABAD

DATED : THIS THE 13TH DAY OF JAN' 1996

Hon'ble Mr. S. Das Gupta AM

CORAM : Hon'ble Mr. T. L. Verma JM

Contempt petitio-n no. 2289/93
IN
ORIGINAL APPLICATION NO.192 of 1992

S. N. Mukherjee s/o late J. N. Mukherjee, resident of 23/16-1A Ramanand Nagar, Allahabad- - - - - - - - - - Applicant

C/A Sri V. K.Burman

Versus

- 1. Fuad Mahmood, Sr. Divisional Accounts Officer,
 Northern Railway, Allahabad.
- 2- R. D. Ram, Assistant Chief Cashier,

 Northern Railway, Allahabad- - - Respondents

 C/R Sri A. K. Gaur.

ORDER

By Hon'ble Mr. S.Das Gupta AM

This contempt application arises out of an order dated 15.2.1993 by which O.A. 192/92 was disposed of by a bench of this Tribunal with the direction to the respondents to release to the applicant all post retirment benefits with interest and also to release, him the Cash Security.

So

J. J.

- The respondents have filed two counteraffidavitain which it has been stated that all the dues have been released and a sum of rupees 10,647/- has been paid to the applicant by way of interest. In rejoinder affidavit, while admitting the such amount has been paid to him, the applicant submits that no interest has been paid on the cash security.
- Operative portion of the order. While there is order regarding payment of interest on terminal banefit, the order does not indicate payment of interest on the cash security. Admittedly interest has been paid on the D.C.R.G., which was the terminal benefit due. In absence of any specific order for payment of interest on cash security, we do do not find any breach of the order of the Tribunal by the respondents.
- 4. Inviw of the foregoing, contempt procedings are dropped and notices issued discharged.

Follow Member(J)

Member (A